18.98 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Articles 120, 210, 343 etc.)

SHRI MURASOLI MARAN (Madras South): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI MURASOLI MARAN : [introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 81, 82 and insertion of new article 281A)

SHRI MURASOLI MARAN (Madras South): I beg to move for leave to introducet a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India "

The motion was adopted.

SHRI MURASOLI MARAN : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 120, 210 and Part XVII)

SHRI MURASOLI MARAN (Madras South): I beg to move for leave to introduce a Bill further to amend the Constitution of India. MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI MURASOLI MARAN : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 368)

SHRI CHINTAMANI PANIGRAHI (Bhubaneshwar): I beg to move for leave to introduce r Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The guestion is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI CHINTAMANI PANIGRAHI : I introduce the Bill.

COMPANIES (AMENDMENT) BILL*

(Insertion of new sections 224A, 224B and 224C

SHRI CHINTAMANI PANIGRAHI Bhubaneswar): I beg to move for leave to introduce a Bill further to amend the Companies Act, 1956.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

The motion was adopted.

SHRI CHINTAMANI PANIGRAHI : I introduce the Bill.

I am not moving for leave to introduce the next Bill standing in my name.

*Published in Gazette of India Extraordinary, Part II section 2, dated 2.4.71. †Introduced with the recommendation of the President.